

FIR No. 288/17  
PS Welcome  
12-05-2020

At 3.30 pm

Present: Ld. APP for State (through webex).  
Ld. Counsel for accused (through Webex).  
Ld. Counsel for accused requested to withdraw the application as there is some technical flaws in the application.

Heard. Allowed.

In view of the request of counsel for accused, application is dismissed as withdrawn.

Copy of the order be sent to the Computer Branch for uploading the same on website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & sessions Judge, Shahdara District, Karkardoomna Courts, Delhi.

  
(KADAMBARI AWASTHI)  
Duty MM (Shahdara)/KKD/Delhi  
**12-05-2020**

328/19  
FIR No. ~~302/19~~  
PS Jyoti Nagar  
12-05-2020

At 3.30 pm

Present: Ld. APP for State (through webex).  
Ld. Counsel for accused appeared physically. (through Webex).

Reply received from Jail Superintendent with report that accused is still required in multiple cases of Delhi, hence, could not be released despite receiving release order in case FIR No. 328/19.

In view of the same, application stands disposed off.

Copy of the order be sent to the Computer Branch for uploading the same on website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & sessions Judge, Shahdara District, Karkardoomna Courts, Delhi.

  
(KADAMBARI AWASTHI)  
Duty MM (Shahdara)/KKD/Delhi  
12-05-2020

FIR No. 196/18  
PS Seemapuri  
State Vs. Muzaffar  
12-05-2020

At 3.30 pm

Present: Ld. APP for State (through webex).

Ld. Counsel for accused (through Webex).

It is submitted by the counsel for accused that accused has been granted bail in FIR No. 196/18, however, bail order has not been furnished on record by the counsel for accused. Instead of that he has sent the copy order in FIR No. 79/18 passed by Ld. ASJ-3, Central, THC dt. 30.04.2020 which reflects that accused is on bail in FIR No. 196/18 as per report of IO. Ld. Counsel for accused submitted that instead of bail bond let, personal bond of accused be furnished in said bail order.

Heard. Perused.

**Accordingly in the light of the judicial precedent in terms of writ petition Crl. 779/20 in Court on its own motion Vs. State, the Hon'ble High court of Delhi its order dt. 09.04.2020 modified all the bail order passed on or before 07.04.2020 with respect to the UTP's who could not submit surety bond to avail the benefit of bail order in these forum.**

In view of the same, the application of the accused is allowed subject to the condition that let bail order in FIR No. 196/18 be verified by the Jail Superintendent and accused be released on furnishing personal bond instead of bail bond.

Copy of the order be sent to the Computer Branch for uploading the same on website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & sessions Judge, Shahdara District, Karkardoomna Courts, Delhi.

  
(KADAMBARI AWASTHI)  
Duty MM (Shahdara)/KKD/Delhi  
**12-05-2020**

State Vs. Ramesh  
FIR No. 209/20  
U/s 33 Delhi Excise Act  
PS Welcome  
12-05-2020

At 3.30 pm

This is an application for grant of interim bail moved on behalf of the applicant/accused Ramesh.

Present: Ld. APP for State (through webex).

Ld. Counsel for applicant/accused appeared physically.

Reply filed by the IO in the present matter.

**Ld. Counsel for accused choose to appear before the court and insisted that the application to be heard in the open court.**

Ld. Counsel for applicant/accused has submitted that the applicant/accused has been falsely implicated in the present matter.

Relevant paras of bail application are also perused.

Reply filed by the IO perused.

Considering the overall facts and circumstances of the case and that the case property has already been recovered in this case. Accused is no more required for the custodial interrogation and accused is in custody since 04.05.2020, so this court is of the view that no fruitful purpose would be served by keeping the accused behind the bars. Accordingly, bail application is allowed and accused **Ramesh** is admitted to bail on furnishing personal bond/bail bond in the sum of Rs. 20,000/- with one surety in like amount.

Copy of the order be sent to the Computer Branch for uploading the same on website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & sessions Judge, Shahdara District, Karkardoomna Courts, Delhi.

  
(KADAMBARI AWASTHI)  
Duty MM (Shahdara)/KKD/Delhi  
12-05-2020

FIR No. 535/16 ~~2020~~

PS Madhu Vihar  
12-05-2020

At 3.30 pm

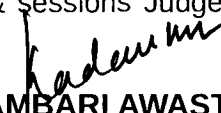
Present: Ld. APP for State (through webex).

Ld. Counsel for accused (through Webex).

Ld. Counsel for accused submitted that he has moved the application alongwith other reliefs interalia in the application qua the accused, however, perusal of the application reveals that the accused who is claimed to be on bail in FIR No. 535/16 is still incarcerated in jail and there are multiple cases are pending against accused as per report of Jail Superintendent. It is also pertinent to mention no order with respect to FIR no. 535/16 is on record as claimed by the Id. Counsel for accused.

In these circumstances, the application of the accused stands dismissed. Let, copy of report sent by the Jail Superintendent be also uploaded for the convenient of the counsel.

Copy of the order be sent to the Computer Branch for uploading the same on website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & sessions Judge, Shahdara District, Karkardoomna Courts, Delhi.

  
(KADAMBARI AWASTHI)  
Duty MM (Shahdara)/KKD/Delhi  
**12-05-2020**

**e-FIR No. 022415/17**  
**U/s 379 IPC**  
**PS M.S. Park**

This is an application for release of vehicle bearing registration No. DL-5S BU--6367 on *superdari* moved on behalf of Sh. Sandeep through e-filing.

12-05-2020

Present: None for State.  
Applicant with Ld. Counsel.  
Report of IO perused.

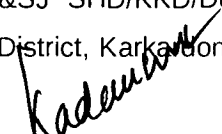
The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. DL-5S BU-6367 be released to the **registered owner** in compliance of judgment of Hon'ble Delhi High Court in ***Manjeet Singh Vs State (Crl. M.C. No. 4485/2013 and Crl. M.C. No.16055/2013)*** subject to the following conditions:

1. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rule;
2. Vehicle in question be released to its applicant/registered owner only subject to furnishing of security bond/indemnity bond as per valuation report to the satisfaction of the concerned IO/SHO.
3. IO shall prepare detailed *panchnama* also mentioning the colour, appearance, engine number, chassis number, registered owner and necessary details of the vehicle;
4. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicles;
5. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over and the applicant;
6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.
7. The applicant shall produce the case property as and when required in the present matter.

Application is disposed off accordingly. Copy of the order be sent to SHO concerned for compliance.

Copy of the order be sent to the Computer Branch for uploading the same on website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & sessions Judge, Shahdara District, Karkardoma Courts, Delhi.

  
**(KADAMBARI AWASTHI)**  
Duty MM (Shahdara)/KKD/Delhi  
12-05-2020

FIR No. 471/18  
U/s 27/54/59 IPC & 307-1 PC  
PS Harsh Vihar

This is an application for release of vehicle bearing registration No. DL-13 SV-9075 on *superdari* moved on behalf of Sh. Pradeep Sharma through e-filing.

12-05-2020

Present: None for State.  
Applicant with Ld. Counsel.  
Report of IO perused.

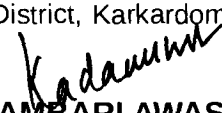
The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. DL-13 SV-9075 be released to the **registered owner** in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs State (Crl. M.C. No. 4485/2013 and Crl. M.C. No.16055/2013)** subject to the following conditions:

1. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rule;
2. Vehicle in question be released to its applicant/registered owner only subject to furnishing of security bond/indemnity bond as per valuation report to the satisfaction of the concerned IO/SHO.
3. IO shall prepare detailed *panchnama* also mentioning the colour, appearance, engine number, chassis number, registered owner and necessary details of the vehicle;
4. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicles;
5. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over and the applicant;
6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.
7. The applicant shall produce the case property as and when required in the present matter.

Application is disposed off accordingly. Copy of the order be sent to SHO concerned for compliance.

Copy of the order be sent to the Computer Branch for uploading the same on website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & sessions Judge, Shahdara District, Karkardoma Courts, Delhi.

  
(KADAMBARI AWASTHI)  
Duty MM (Shahdara)/KKD/Delhi  
12-05-2020

**FIR No. 5029/20**  
**U/s 379 IPC**  
**PS Farsh Bazar**  
**At. 3.20 pm**

This is an application for release of vehicle bearing registration No. DL-5 SD-8050 on *superdari* moved on behalf of Sh. Shubham Mehra through e-filing.

12-05-2020

Present: None for State.  
Ld. Counsel for accused (through Webex).  
Report of IO perused.

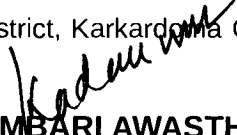
The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. DL-5 SD-8050 be released to the **registered owner** in compliance of judgment of Hon'ble Delhi High Court in ***Manjeet Singh Vs State (Crl. M.C. No. 4485/2013 and Crl. M.C. No.16055/2013)*** subject to the following conditions:

1. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rule;
2. Vehicle in question be released to its applicant/registered owner only subject to furnishing of security bond/indemnity bond as per valuation report to the satisfaction of the concerned IO/SHO.
3. IO shall prepare detailed *panchnama* also mentioning the colour, appearance, engine number, chassis number, registered owner and necessary details of the vehicle;
4. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicles;
5. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over and the applicant;
6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.
7. The applicant shall produce the case property as and when required in the present matter.

Application is disposed off accordingly. Copy of the order be sent to SHO concerned for compliance.

Copy of the order be sent to the Computer Branch for uploading the same on website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & sessions Judge, Shahdara District, Karkardoma Courts, Delhi.

  
(KADAMBARI AWASTHI)  
Duty MM (Shahdara)/KKD/Delhi  
12-05-2020



FIR No. 104/20  
U/s 25/54/59 IPC  
PS Jyoti Nagar  
12-05-2020

At 3.30 pm

Fresh charge sheet received. It be checked and registered.

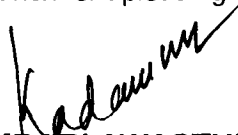
Present: Ld. APP for State (through webex).

IO in person.

Accused is stated be in JC.

Put up before concerned court on 28.05.2020.

Copy of the order be sent to the Computer Branch for uploading the same  
on website.

  
(KADAMBARI AWASTHI)  
Duty MM (Shahdara)/KKD/Delhi  
12-05-2020

FIR No. 97/20  
U/s 392/411/34 IPC  
PS Vivek vihar  
12-05-2020

At 3.30 pm

Fresh charge sheet received. It be checked and registered.

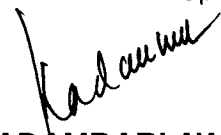
Present: Ld. APP for State (through webex).

IO in person.

Accused is stated be in JC.

Put up before concerned court on 28.05.2020.

Copy of the order be sent to the Computer Branch for uploading the same  
on website.

  
(KADAMBARI AWASTHI)  
Duty MM (Shahdara)/KKD/Delhi  
12-05-2020

FIR No. 56/20  
U/s 411 IPC an& 25/54/59 Arms Act  
PS Jagatpuri  
12-05-2020

At 3.30 pm

Fresh charge sheet received. It be checked and registered.

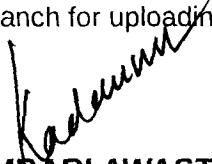
Present: Ld. APP for State (through webex).

IO in person.

Accused is stated be in JC.

Put up before concerned court on 28.05.2020.

Copy of the order be sent to the Computer Branch for uploading the same  
on website.

  
(KADAMBARI AWASTHI)  
Duty MM (Shahdara)/KKD/Delhi  
12-05-2020

State Vs. Nisha  
FIR No. 248/20  
U/s 33 Delhi Excise Act  
PS Seemapuri  
12-05-2020

At 3.30 pm

This is an application for grant of interim bail moved on behalf of the applicant/accused Nisha.

Present: Ld. APP for State (through webex).

Sh. Furkaan Ld. Counsel for applicant/accused appeared physically.  
Reply filed by the IO in the present matter.

**Ld. Counsel for accused choose to appear before the court and insisted that the application to be heard in the open court.**

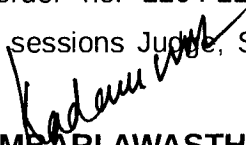
Ld. Counsel for applicant accused has submitted that the applicant/accused has been falsely implicated in the present matter.

Relevant paras of bail application are also perused.

Reply filed by the IO perused.

Considering the overall facts and circumstances of the case and that the case property has already been recovered in this case. Accused is no more required for the custodial interrogation and accused is in custody, so this court is of the view that no fruitful purpose would be served by keeping the accused behind the bars. Accordingly, bail application is allowed and accused **Nisha** is admitted to bail on furnishing personal bond/bail bond in the sum of Rs. 20,000/- with one surety in like amount.

Copy of the order be sent to the Computer Branch for uploading the same on website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & sessions Judge, Shahdara District, Karkardoomna Courts, Delhi.

  
(KADAMBARI AWASTHI)  
Duty MM (Shahdara)/KKD/Delhi  
12-05-2020